

18.12.2000

Hon. Mr. S. K. K. Naqvi, J.M.

Shri Anant Vijay for the applicant.  
Shri Prashant Mathur for the respondents.

Heard on M.A.No. 6307/00 which has been moved by the applicant alongwith affidavit to condone the delay in filing this O.A. It is applicant's own case that he was last engaged by the respondents on 13.3.1995 and never thereafter whereas this O.A. has been filed after lapse of more than 5 years. The reasons for the delay has been shown that he persistently made request to the respondents and get false assurance but, believing the same to be true, he remained expecting some relief from the side of the respondents and, therefore, did not approach the Tribunal. It is also admitted case of the applicant that his name has not even been included in ~~Live~~ Casual Labour Register.

For the above, I find that the O.A. cannot be entertained being grossly barred by period of limitation. However, it shall be open for the applicant to approach the respondents establishment to get his name included in ~~Live~~ Casual Labour Register and the respondents shall entertain his prayer, subject to his entitlement for the same. The O.A. is disposed of accordingly in limine. No order as to costs.

  
Member (J)

/M.M./